

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-1464(PB)/2018

IN THE MATTER OF:

a'XYKno Capital Services Pvt Ltd
Vs

... **Applicant / Petitioner**

Rattan India Power Ltd.

... **Respondent**

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 26.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Nikhil Nayyar, Sr. Adv., Mr. Vikram Hegde,
Mr. Shantanu Lakhotia, Mr. Naveen Hegde, Adv.
For the Respondent : Mr. Stuti Vatsa, Adv.

ORDER

The petitioner counsel submits that this case was filed one year before, till date it has not been decided, in view thereof on the urgent hearing application moved by the petitioner side, the respondent side is peremptorily directed to argue the matter on the next date of hearing failing which the petition will be decided on hearing the petitioner's counsel.

This adjournment is given on the request made by the corporate debtor counsel.

List this matter on **16.12.2020**.

sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

swi

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)